



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 350/00037/2015 Date of order : 28.9.2015
(OA 350/00626/2014)
MA 350/00401/2014

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. R.Bandyopadhyay, Administrative Member

SMT. DEOLAPATI

VS

UNION OF INDIA & ORS.

For the applicant : Ms.B.Bhattacharya, counsel

For the respondents: Mr.B.K.Roy, counsel

O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Heard the ld. Counsels for the parties.

2. Ld. Counsel for the applicants in the MA (respondents in the OA) submits that after the order was passed it was found out by the respondents that the case was too old and after a gap of 14 years none had asked for the benefits. As such the order passed in the OA could not be complied with.

3. We notice that the direction in the OA was that the applicant will submit necessary documents within 10 days and upon receipt of such documents, respondent No.2 i.e. Divisional manager, Howrah Division shall sanction the ex-gratia lump-sum amount of compensation within four weeks as admissible and make payment of the same within two weeks thereafter. In view of the difficulty the respondents are likely to face unless the documents are supplied by the applicant and as it is submitted by the ld. Counsel for the applicant that *in terms of Rule 24 of CAS (Procedure) Rules* the documents have been submitted to the Personnel Section last week, the MA is disposed of with a direction upon the respondents to consider the claim on the basis of the documents that have been supplied by the applicant and pass appropriate reasoned and speaking order in accordance with law, within two months from the date of communication of this order. In case nothing stands

in the way, the respondents shall release appropriate benefits within one month thereafter.

4. In view of this order the contempt proceeding CPC 37/15 are dropped.

Notices issued, if any, stand discharged.

(R.BANDYOPADHYAY)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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